

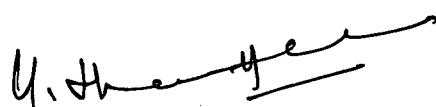
CENTRAL ADMINISTRATIVE TRIBUNAL**ERNAKULAM BENCH****Original Application No.558 of 2013****Tuesday, this the 11th day of August, 2015****CORAM:****Hon'ble Mr. U.Sarathchandran, Judicial Member****T.V.Sreejith****Son of late K.C.Ashokan****No.27, Thazhevalappil House****Chemmarasseri Para, Azhikode P.O****Kannur – 9, Kerala****..... Applicant****(By Advocate – Mr.Boby Mathew - Absent)****V e r s u s****1. Southern Railway****represented by its General Manager****Southern Railway Headquarters Office****Chennai – 600 003****2. Commercial Manager****Commercial (Catering) Branch****Southern Railway Headquarters Office****Chennai – 600 003****3. Chief Personnel Manager****Personnel Branch****Southern Railway Headquarters Office****Chennai – 600 003****..... Respondents****(By Advocate – Mr.Thomas Mathew Nellimoottil)**

This Original Application having been heard on 11.08.2015, the
 Tribunal on the same day delivered the following:

ORDER (Oral)**By Hon'ble Mr. U.Sarathchandran, Judicial Member**

None present for the applicant. It is taken note of by this Tribunal that appearance on behalf of the applicant had been very irregular. Hence, on 05.06.2015 Registry was directed to issue notice to the applicant to present in person. On the next posting date i.e; 03.07.2015, Ms.Anjali appeared on behalf of Mr.Boby Mathew, advocate, appeared for applicant.

2. Today, when the case was taken up, none was present. No representation either. Learned counsel for the respondents present.
3. In the above circumstance, the Original Application is dismissed for want of prosecution. No costs.



(U.SARATHCHANDRAN)
JUDICIAL MEMBER

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